GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO.506

TO BE ANSWERED ON WEDNESDAY, THE 19th JULY, 2017

Need to Replace Government of India Act, 1935

506. SHRIMATI POONAM MAHAJAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government recognises the need to enact a new law replacing the Government of India Act, 1935 and if so, the details thereof;

(b) whether the Government acknowledges that the Government of India Act, 1935 do not reflect the needs of contemporary times as defined by changes of socio-economic environment, technological changes and demographic dividend; and

(c) if so, the details thereof including the time frame by which the Act shall be replaced?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P. P. CHAUDHARY)

(a) to (c): The Government of India Act, 1935 has already been repealed on the twenty-sixth day of January, 1950, on the commencement of the Constitution of India vide article 395 thereof. Since most of the provisions of the said Act have been incorporated in the Constitution, there is no need to bring a new law in this regard.